



ITEM NO.27

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 975/2024

(Arising out of impugned final judgment and order dated 21-12-2022 in CRLA No. 453/1993 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHIKARI PASI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 22-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Dr. Ap Singh, Adv.
Mr. Vp Singh, Adv.
Mr. Ashish Singh, Adv.
Mr. Sadashiv, AOR

For Respondent(s) Mr. Namit Saxena, AOR

Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Ms. Anjale Patel, Adv.
Ms. Chhaya Mishra, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Tota Ram, Adv.
Mr. Gagan Kumar, Adv.
Ms. Prashant Pathak, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Taking into consideration the facts of the case and the period of incarceration, coupled with the overt act attributed to the appellant, we are inclined to grant bail to the appellant.

Accordingly, the appellant is granted bail on terms and conditions to the satisfaction of the Trial Court.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)